



Order - Reserved

O.A. No. 362 9 1988
Madan Mohan Prasad ... Applicant

Vs.

G.M.N.E.Railway Gorakhpur ... Respondents and others.

Hon.D.S.Misra,AM Hon.G.S.Sharma,JM

(By Hon.G.S.Sharma, JM)

This petition u/s.19 of the Administrative Tribunals Act XIII of 1985 has been filed by a retired railway employee to direct the respondents to decide his representation dated 7.9.1987 within a reasonable time. It is alleged that the General Manager (P) N.E.Railway had issued a notification for holding Pension Adalat on 15.10.1987 and had invited applications from the retired railway employees or their descendants in respect of their outstanding payments upto 10.9.1987. It is alleged that applicant had submitted an application in time on 7.9.1987 but the same was not considered despite acknowledging its receipt G.M.(P)-respondent no.2 the under annexure 'B'. The applicant has not been able to bring to our notice the relevant law, rules or the notification of the Railway Board to govern the working of Pension Adalats. However, as the only relief claimed by the applicant is disposal of his representation/application, we feel that the case can be finally disposed of at this stage.

2. We accordingly order that the respondents shall dispose of the application/representation of the applicant, if not already disposed of, in the next Pension Adalat whenever it is held in accordance with relevant rules governing such Adalats.

Jhm 28.6.80

MEMBER(A)

Dated: 28th June 1988

kkb

MEMBER(J)